

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH , NEW DELHI**

INDEX

**IN
(Affidavit on Behalf of Applicant.)
IN
Original Application No. 203 OF 2023**

IN THE MATTER OF –

Tushar Goswami **Applicant.**

Versus

Union Of India & Ors. **Respondent(s).**

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(DEPONENT/APPLICANT)

Dated- 20/09/2025

Place-Varanasi.

Through



(SAURABH TIWARI)

Advocate

Adv. Roll- D/966/2017

703 , Ratnakar Vihar Colony

Varanasi(U.P.)- 221005.

Mob. NO.- 9889282315

E-mail- Saurabhtiwarihighcourt@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

(Affidavit on Behalf of Applicant.)

IN

Original Application No. 203 OF 2023



IN THE MATTER OF –

Tushar Goswami

aged about 32 years,

S/o Arvind Kumar Goswami , C32/31A-6,

Habibpura Marg , Chhittupur Chandua, Varanasi(U.P.)- 221002

..... Applicant/Deponent.

Versus

Union Of India & Ors.

..... Respondent(s).

THIS AFFIDAVIT IS FILED TO BRING ON RECORD THE CERTAIN IMPORTANT DOCUMENTS & COMMUNICATION WHICH IS NECESSARY FOR PROPER ADJUDICATION OF THIS PETITION.

1. That , present applicant/deponent is filing this Affidavit to bring on record certain important recent communication/document which is utmost important for proper adjudication of this Petition.

2. That , present applicant made a communication through his counsel dated on 19.08.2025 to the District Magistrate, Chandauli regarding collection/recovery of Environmental Compensation from the project proponents i.e Respondent No. 11 & 12. **True Copy of communication** is being annexed and marked as **Annexure No.- 1** to this Affidavit.

3. That , **District Magistrate Office , Chandauli/ Incharge-Officer, Collection, Collectorate , Chaundauli** by Letter dated 06.09.2025 communicated to my counsel that Tent City was not established in

दीक्षणीय अर्जिकांत 2.
पंजियन / Registration
क्र०सं/Sr. No. 131023
दि०/Dt. 20.09.25
स्थान/Place. Varanasi
एड०/Adv.

By Yoday Khatun
एड०Adv. दि०क०वा०
C.C.V.U.P.



Tushar Goswami

the Chandauli district Katesar Mauza & communication further stated that movable & immovable properties of Tent City companies i.e Project Proponents (Respondent No. 11 , M/s Praveg Communication (India) Limited, & Respondent No. 12 i.e M/s Lalloo Ji & Sons) is not situated in the Chandauli district. Hence , this matter is not related to the District Chanduli. Communication of Collector office Chandauli further stated that by communication dated 11.09.2024 & 09.07.2025 , recovery certificate has been returned to the Regional Officer, UPPCB, Varanasi.

True of communication/letter issued by Collector/DM office Chandauli is being annexed and marked as Annexure No.-2 to this Affidavit.

4. That, it is pertinent to mention that District Magistrate/Collector , Varanasi by letter dated 10.06.2024 addressed to the Regional Officer , UPPCB, Varanasi has stated that Tent City was not established in Varanasi District revenue area but tent city was established in Chandauli District revenue area. Hence , by the said communication District Magistrate/Collector Varanasi has returned the recovery certificate to the Regional Officer , UPPCB at Varanasi.

True copy of the communication/letter dated 10.06.2024 issued by Collector/District Magistrate, Varanasi to RO,UPPCB is being annexed and marked as Annexure No.-3 to this Affidavit.

5. That , Regional Officer , UPPCB by communication dated 27.08.2025 addressed to my counsel did not discloses the actual status of recovery of environmental communication and only stated that matter is pending before Hon'ble National Green Tribunal. True copy of communication dated 27.08.2025 issued by Regional Officer, UPPCB is being annexed and marked as Annexure No.-4 to this Affidavit.



[Handwritten Signature]

6. That , present deponent/applicant taken a assistance of expert i.e Environmental Research and Innovation Centre , Varanasi regarding the actual location of tent city establishment. **According to study based upon Airbus satellite imagery (June 2023) and Survey of India toposheets, demonstrate that the Tent City of Varanasi is uniquely situated across the administrative boundary of Varanasi and Chandauli districts.** The delineated coordinates confirm that the Tent City lies partly within Varanasi district and partly within Chaundauli district, with the Ganga's sandy flood plains forming its foundation. **Report further said that at present August-September , 2025 , the tent city location area is submerged. Further, Airbus satellite imagery (June 2023) and Survey of India toposheets, demonstrate that the Tent City was established on the river bed.**

True copy of the report dated 10.09.2025, prepared by Environmental Research and Innovation Centre , Varanasi is being annexed and marked as Annexure No.-5 to this Affidavit.

7. That , now it is clear that State Government , UPPCB & other respondents is misleading Hon'ble this Tribunal & they are actively adopting the delay tactics. Now , it is clear that they have no intention to recover the Environmental Compensation imposed on each of the two project proponents i.e 17,12,500/- Rs only, in total amounts to 34,25,000/- Rs Only.

SCOPE OF THE MATTER CONCERNING DE-NOTIFICATION OF KACHHUA WILD LIFE SANCTUARY WHICH IS PENDING BEFORE HON'BLE THE SUPREME COURT.

8. That , **Hon'ble Supreme Court of India** , (in case of Centre For Environmental Law , WWF-I, V. UoI and Others.), **2000 SCC OnLine SC 119 , by order dated 13th November , 2000 directed that** – **“Pending further orders , no de-reservation of forests/sanctuaries/national parks shall be effected.**



[Handwritten Signature]

Ministry of Environment, Forest and Climate Change, Government Of India in written reply to the question in the parliament(Lok Sabha) stated that – “ *The proposal for denotification of any Sanctuary/National Park requires recommendation of the National Board for Wildlife as per the provisions of the Wild Life (Protection) Act, 1972 and thereafter, approval from Hon’ble Supreme Court also*”. Hence, it is clear that denotification of Turtle Wild Life Sanctuary(Kachhua Wild Life Sanctuary) without the approval of Hon’ble Apex Court and further establishment of Tent City in Varanasi is legally impermissible and contrary to the established law and Hon’ble Supreme Court Order.

True copy of the Hon’ble Supreme Court order along with Press Information Beauru, Press Note is being annexed and marked as **Annexure No.- 6** to this Affidavit.

9. That , even if Wild Life Protection Act is not a schedule enactment under the NGT Act, **however it is clear that de-notification of the Kachhua Wild Life Sanctuary has direct impact on maintaining aquatic environment of River Ganga at Varanasi. Then it may fall within the scope of consideration by this Hon’ble Tribunal.** An I.A filed against the de-notification of Turtle Sanctuary, in Writ Petition (C) No. 202/1995 and another Writ Petition mentioned in the joint committee report pending before Hon’ble Apex Court has no absolute bar to consider the illegality in de-notification of the Kachhua Wild Life Sanctuary and its impact on the aquatic life of river Ganga.

10. That , **the Turtle Wild Life Sanctuary was declared on 21 December 1989. In order to check this biological pollution and to make River Ganges free of pollutants, Ganga Action Plan (GAP) Phase I, has started in the year 1986 by the Govt. of India, with a turtle breeding project with its breeding centre at Sarnath where turtles (both herbivores and carnivores) are hatched and reared for one to one and half year and then are left into River Ganges to remove the bio-**



U.K. Chaturvedi

pollutants like partly cremated and dead bodies directly thrown in the river. As it is well known that Harischandra Ghat & Manikarnica Ghat existed in the left bank of river Ganga where thousands of body cremated every day and remaining part of the dead body where make flown in the river Ganga as per Hindu Methodology. Hence , presence of Kachhua/Turtle is essential to make the river Ganga free of Pollution in Varanasi and removal of Turtle Sanctuary has direct impact on the aquatic environment of the river Ganga in Varanasi.

11. That , it is further important to note that **Sub-Section (3) of Section 26A of the Wild Life (Protection) Act , 1972**, reproduced herein -
 “ No alteration of the boundaries of a sanctuary shall be made by the State Government except on a recommendation of National Board”.
The above noted provision makes clear that only alteration of the boundaries of a sanctuary can be made entire shifting of the Sanctuary is impermissible.
12. That , in the light of above fact and circumstances of this original application and material placed in this present affidavit , kindly pass appropriate direction/order against the errant respondents for misleading this Hon’ble Tribunal. Or may kindly pass such order deem fit and proper in the interest of justice.



U. K. Chatuvedi

VERIFICATION

Verified at Varanasi on this 20th Day , September 2023, I the **deponent** named as **Tushar Goswami**, aged about **32 years**, S/o Arvind Kumar Goswami , C32/31A-6, Habibpura Marg , Chhittupur Chandua, Varanasi(U.P.)- 221002, states that contents of this affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed there from.



Help Me God

Toswami
(DEPONENT)

Dated- 20/09/2025

Place-Varanasi.

पंजियन / Registration
क्र०सं/Sr. No. 131023
दि०/Dt. 20.09.23
स्थान/Place Varanasi
एड०/Adv. दि०क०वा०
By: Adv. दि०क०वा०
C.C.V.U.P. 20 09 23

Through
Saurabh Tiwari
(SAURABH TIWARI)

Advocate

Adv. Roll- D/966/2017

703 , Ratnakar Vihar Colony

Varanasi(U.P.)- 221005.

Mob. NO.- 9889282315

E-mail- Saurabhtiwarihighcourt@gmail.com



Toswami



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भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India
Government of India

नामांकन क्रम / Enrollment No.: 2026/37002/23355

To

तुषार गोस्वामी

Tushar Goswami

S/O: Arvind Kumar Goswami

C32/31A-6 HABIBPURA MARG

CHHITTUPUR CHANDUA

Varanasi

Varanasi Cantt

Varanasi Varanasi

Uttar Pradesh 221002

8005311112

09/01/2014

96660959



MN966609595FT



आपका आधार क्रमांक / Your Aadhaar No. :

~~8983 XX45 1197~~

आधार - आम आदमी का अधिकार



भारत सरकार

Government of India



तुषार गोस्वामी

Tushar Goswami

जन्म तिथि / DOB : 10/11/1992

पुरुष / Male



~~8983 XX45 1197~~

आधार - आम आदमी का अधिकार



Toswami

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO.(1)

(Affidavit on Behalf of Applicant.)

IN

Original Application No. 203 OF 2023

IN THE MATTER OF –

Tushar Goawami

..... Applicant.

Versus

Union Of India & Ors.

..... Respondent(s).

(COMMUNICATION DATED ON 19.08.2025 TO THE
DISTRICT MAGISTRATE, CHANDAULI.)



Tushar Goawami

To,
The Collector Cum- District Magistrate
District- Chandauli (U.P.).

Subject- Regarding collection/recovery of Environmental Compensation imposed against two Tent City companies.

(Refer to- Member Secretary , UPPCB letter dated 26.07.24 address to Collector , Chandauli.)

Dear Sir ,

In compliance of Hon'ble NGT by order dated 30.10.2023 in O.A. No.- 203/2023 (Tushar Goswami V. Union of India & Ors.), Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed a Environment Compensation of 17,12,500/- each against two project proponent i.e (i) M/s Laloo ji & Sons , (ii) M/s Praveg Communication (India) Limited , which established the Tent City in river Ganga at Katesar mauza at Chandauli violating the environmental norms.

It is pertinent to mention that Member Secretary , U.P. State Pollution Control Board by letter dated 26.07.2024 requested the Collector , District- Chaundauli to recover the Environmental Compensation imposed on two project proponent mentioned above. (A letter sent to the Collector ,Chaundauli BY Member Secretary UPPCB is enclosed herein.).

PRAYER-

So in the light of above noted fact and material on record kindly take a step to recover the Environmental Compensation noted above from the project proponents. Further , take a legal step under U.P. Revenue Code & other relevant laws. And file the recovery suit if required against the two project proponent i.e (i) M/s Laloo ji & Sons , (ii) M/s Praveg Communication (India) Limited.

Dated- 19.08.2025



Saurabh Tiwari

Applicant

Saurabh Tiwari

Advocate

Ratnakar Vihar Colony, Samne Ghat

Varanasi-221005.

MOB. NO.-9889282315

E-mail- saurabhtiwarihighcourt@gmail.com

SAURA Digitally signed
by SAURABH
BH TIWARI
Date:
TIWARI 2025.08.19
13:14:57 +05'30'

Toswami

Regarding collection/recovery of Environmental Compensation imposed against two Tent City companies-GOVUP/E/2025/0094613

1 message

Saurabh Tiwari <saurabhtiwarihighcourt@gmail.com>
To: arvind.12574@gov.in, dmchn@nic.in

Tue, Aug 19, 2025 at 1:26 PM

To,
**The Collector Cum- District Magistrate
District- Chandauli (U.P.).**

Subject- Regarding collection/recovery of Environmental Compensation imposed against two Tent City companies.

(Refer to- Member Secretary , UPPCB letter dated 26.07.24 address to Collector , Chandauli.)

Dear Sir ,

In compliance of Hon'ble NGT by order dated 30.10.2023 in O.A. No.- 203/2023 (Tushar Goswami V. Union of India & Ors.), Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed a Environment Compensation of 17,12,500/- each against two project proponent i.e (i) M/s Laloo ji & Sons , (ii) M/s Praveg Communication (India) Limited , which established the Tent City in river Ganga at Katesar mauza at Chandauli violating the environmental norms.

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PRAYER-

So in the light of above noted fact and material on record kindly take a step to recover the Environmental Compensation noted above from the project proponents. Further , take a legal step under U.P. Revenue Code & other relevant laws. And file the recovery suit if required against the two project proponent i.e (i) M/s Laloo ji & Sons , (ii) M/s Praveg Communication (India) Limited.

Dated- 19.08.2025

Kindly find the attachment



**Applicant
Saurabh Tiwari
Advocate
Ratnakar Vihar Colony, Samne Ghat
Varanasi-221005.
MOB. NO.-9889282315
E-mail- saurabhtiwarihighcourt@gmail.com**

2 attachments

DM Chandauli.pdf
1541K

Grievance- CM Secretariat.pdf
60K

Tiwari

1180 11



भारतीय डाक
डाक सेवा-जल सेवा



India Post
Dak Sewa-Jan Sewa

Department of Posts
Government of India
Ministry of Communications

Namaste! What can I fi 🔍

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Consignment ID	Money Order	Complaint ID
Consignment Number		
<input type="text" value="ENTER CONSIGNMENT NUMBER"/>		
<input type="text" value="Enter captcha"/>		
		<input type="button" value="Search"/>

Consignment No: EU694779045IN

✓ Booked	✓ Dispatched	✓ In Transit	✓ Out for Delivery	✓ Delivered
○ Booked at Hindu Vishwa Vidhyalaya SO - 221005			○ Delivered	○ Destination Chandauli SO - 232104

Article Number:
EU694779045IN

Article Type:
SP_INLAND

Tariff:
₹41.53

Booked At:

Booked On:

Destination:

Sosumi

1181

12

Hindu Vishwa Vidhyalaya SO

27/08/2025

Chandauli SO

Destination Pincode:
232104

Delivered On:
28/08/2025, 05:04 pm

Routing Steps

27/08/2025
17:54:30

Item Bagged
Hindu Vishwa Vidhyalaya SO

27/08/2025
18:10:11

Item Dispatched
Hindu Vishwa Vidhyalaya SO

27/08/2025
20:44:00

Item Dispatched
MA Varanasi Cantt RMS

27/08/2025
21:06:44

Item Received
Varanasi NSH

28/08/2025
02:42:38

Item Bagged
Varanasi NSH

28/08/2025
03:55:02

Item Dispatched
Varanasi NSH

28/08/2025
04:24:37

Item Dispatched
MA Varanasi Cantt RMS

28/08/2025
09:13:24

Item Received
Chandauli SO

28/08/2025
10:54:37

Item Invoiced
Chandauli SO

28/08/2025
17:04:50

Item Delivered
Chandauli SO



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- Customer Corner
- Registered Customer Login
- Guest Customer
- External Links
- The National Portal of India
- National Voters

Total Visitors:

2,49,18,431

Today's Visitors:

[Handwritten signature]

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH , NEW DELHI**

ANNEXURE NO.(2)

(Affidavit on Behalf of Applicant.)

IN

Original Application No. 203 OF 2023

IN THE MATTER OF –

Tushar Goawami Applicant.

Versus

Union Of India & Ors. Respondent(s).

**(TRUE OF COMMUNICATION/LETTER DATED 06.09.2025
ISSUED BY COLLECTOR/DM OFFICE CHANDAULI.)**



Tushar Goawami

पत्र सं० 39 / संग्रह(सी०आर०ए०) / चन्दौली / 2025
विषय- टेंट सिटी कम्पनियों के विरुद्ध लगाये गये पर्यावरणीय मुआवजे के संग्रहण/वसूली के सम्बन्ध में।

दिनांक- 06 सितम्बर 2025,

श्री शौरभ तिवारी, (एडवोकेट)
पता- रत्नाकर, विहार कालोनी,
सामने घाट, वाराणसी-221005,
महोदय,

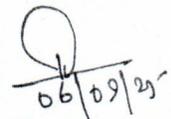
उपर्युक्त विषयक के सम्बन्ध में आप अपने प्रार्थना पत्र दिनांक 19.08.2025 का सन्दर्भ लेने का कष्ट करें, सन्दर्भित पत्र के माध्यम से ओ०ए०नं० 203/2023(तुषार गोस्वामी बनाम भारत संघ एवं अन्य) में माननीय एन०जी०टी० के आदेश दिनांक 30.10.2023 के अनुपालन में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड में दिनांक 23.11.2023 के पत्र के माध्यम से दो परियोजना प्रस्तावकों अर्थात् (i) में० लल्लू जी एण्ड संन्स, (ii) मेसर्स प्रवेग कम्प्यूकेशन (इण्डिया) लिमिटेड, जिन्होंने पर्यावरण मानदण्डों का उलघन करते हुये चन्दौली में कटेसर मौजा में गंगा नदी में टेंट सिटी की स्थापना की, के खिलाफ 17,12,500/-प्रत्येक का पर्यावरण मुआवजा लगाया गया है। सदस्य सचिव, उत्तर प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड ने अपने पत्र दिनांक 26.07.2024 द्वारा जिलाधिकारी जनपद चन्दौली को उपरोक्त दोनों परियोजना प्रस्तावकों पर लगाये गये पर्यावरणीय मुआवजे की वसूली हेतु (सदस्य सचिव, यू०पी०पी०बी०सी०बी० द्वारा) जिलाधिकारी महोदय चन्दौली को भेजा गया था।

उपरोक्त दोनों टेन्ट सिटी कम्पनियों के विरुद्ध लगाये गये पर्यावरणीय मुआवजे के संग्रहण/वसूली के सम्बन्ध में की गयी कार्यवाही का बिन्दुवार विवरण निम्नवत् है-

1- उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत वसूली प्रमाण पत्र सं० एच-14852/सी-6/167/रिकवरी/वार०/2024 दिनांक 26.07.2024 में० प्रवेग कम्प्यूकेशन इण्डिया लिमिटेड के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि 17,12,500/-की वसूली हेतु भेजा गया। वसूली के क्रम में तहसीलदार, पी०डी०डी०यू०नगर चन्दौली के पत्र दिनांक 18.09.2024 द्वारा इस आशय की आख्या प्रेषित की गयी कि उपरोक्त बाकीदार/फर्म मौजा कटेसर में नहीं है न ही उक्त फर्म के नाम से कोई चल-अचल सम्पत्ति ही है। तथा टेंट सिटी जनपद चन्दौली में स्थापित /निर्मित नहीं किया गया है। प्रश्नगत प्रकरण जनपद चन्दौली से सम्बन्धित नहीं है। उक्त वसूली प्रमाण पत्र को इस कार्यालय के पत्र सं० 2509/संग्रह-सी०आर०ए०/2024 दिनांक 11.09.2024 के माध्यम से क्षेत्रीय अधिकारी, प्रदूषण बोर्ड वाराणसी को मूल रूप से वापस कर दिया गया है।

2- उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत वसूली प्रमाण पत्र सं० 14853/सी-6/166 /रिकवरी /वाराणसी/2024 दिनांक 26.07.2024 श्री हिमांशु अग्रवाल पार्टनर मेसर्स लल्लू जी एवं संन्स के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि 17,12,500/- की वसूली हेतु भेजा गया। वसूली के क्रम में तहसीलदार, पी०डी०डी०यू०नगर चन्दौली के पत्र दिनांक 03.07.2025 द्वारा इस आशय की आख्या प्रेषित की गयी कि उपरोक्त बाकीदार/फर्म मौजा कटेसर में नहीं है न ही उक्त फर्म के नाम से कोई चल-अचल सम्पत्ति ही है। तथा टेंट सिटी जनपद चन्दौली में स्थापित /निर्मित नहीं किया गया है। प्रश्नगत प्रकरण जनपद चन्दौली से सम्बन्धित नहीं है। उक्त वसूली प्रमाण पत्र को इस कार्यालय के पत्र सं० 6035/संग्रह-सी०आर०ए०/2025 दिनांक 09.07.2025 के माध्यम से क्षेत्रीय अधिकारी, प्रदूषण बोर्ड वाराणसी को मूल रूप से वापस कर दिया गया है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि दोनों टेन्स सिटी कम्पनियों के विरुद्ध लगाये गये पर्यावरणीय मुआवजे के संग्रहण/वसूली का प्रकरण जनपद चन्दौली में लम्बित नहीं है।



प्रभारी अधिकारी (संग्रह),
कलेक्ट्रेट-चन्दौली।





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO.(3)

(Affidavit on Behalf of Applicant.)

IN

Original Application No. 203 OF 2023

IN THE MATTER OF –

Tushar Goawami Applicant.

Versus

Union Of India & Ors. Respondent(s).

(True copy of the communication/letter dated 10.06.2024 issued
by Collector/District Magistrate, Varanasi to RO,UPPCB.)



Tushar Goawami

ANNEXURE-3

प्रेषक,
सेवागें,

जिलाधिकारी,
वाराणसी ।

क्षेत्रीय अधिकारी,
उ०प्र०, प्रदूषण नियंत्रण बोर्ड,
वाराणसी ।

पत्रांक: 1954/3-संग्रह(सी०आर०ए०)/2024

दिनांक: 10 जून, 2024

विषय- Regading collectlon/ Recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited 214 Athena Avenue. Behind Jaguar Showroom Sg Highwav. Gotha Ahmedabad. Guirat- 382481.

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या 11303/सी-6/166/रिकवरी/ वी०एन०एस०/ 2024 दिनांक 22.05.2024 व संख्या 11286/सी-6/167/रिकवरी/ वी०एन०एस०/2024 दिनांक 22.05.2024 व संख्या 5778/सी-6/167/रिकवरी/ वी०एन०एस०/2024 दिनांक 15.01.2024 का सन्दर्भ ग्रहण करने का काष्ठ करे, जिसके माध्यम से मेसर्स प्रवेग कम्यूनिकेशन इण्डिया लिमिटेड, के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति कुल धनराशि रु०17,12,500 की राजस्व वसूली की जाने का अनुरोध किया गया है।

तत्कम में प्रकरण की जांच तहसीलदार सदर वाराणसी से कराया गया जिन्होंने अपन आख्या दिनांक 30.05.2024 प्रेषित करते हुए, मु०17,12,500-00 की आर०सी० वसूली का बाकीदार/फा अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ०प्र० में पडता है। जिसके कारण नोटिस मय आर०सी० मूलरुप में सलंगन कर इस आशय से वापस वि जाती है की सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाय।

सलंगन-यथोपरि

5/16/24
11/6/24

11/6/24

भवदीय

6.6.24
(आनन्द मोहन उपाध्याय)
प्रभारी अधिकारी (संग्रह)
कलेक्ट्रेट, वाराणसी ।



Chatuvedi

प्रेषक

तहसीलदार सदर,
वाराणसी।

सेवा में,

अपरजिलाधिकारी (वि०/रा०)
वाराणसी।

पत्रांक सं० 189 /ना०त०शहर/संग्रह/2024

दिनांक:- 30.05.2024

विषय:- उ०प्र० प्रदूषण नियंत्रण बोर्ड सी०आर०ए० पत्र सं० 1,2, व 3 दिनांक:-09.02.24 को मु० 17,12,500
रु० की आर०सी० एवं नोटिस प्राप्त वापस करने के सम्बन्ध में।

महोदया,

सादर अवगत कराना है, कि उ० प्र० प्रदूषण नियंत्रण बोर्ड के पत्र सं० 11303/ सी-6/166/ रिकवरी/
वी.एन.एस./2024 दि० 22/05/24 व पत्र सं० 11286 /सी-6/167/रिकवरी /वी.एन.एस. / 2024 दि. 22/05/24
एवं सं० 5778 /सी-6 /167/रिकवरी/वी.एन.एस./2024' दि. 15.01.24 सी.आर.ए. पत्र सं. 1,2,3 दिनांक
09.02.24 को मु. 17,12,500 रु० की आर.सी. एवं नोटिस प्राप्त हुयी/ बाकीदार/ फर्म अहमदाबाद गुजरात का
रहने वाला है। तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली (उ०प्र०) में पड़ता है। जिसके कारण
नोटिस मय आर.सी. मूलरूप से इस आशय से वापस की जाती है। कि सन्दर्भित प्रकरण में अग्रेतर कार्यवाही
उपरोक्त जनपद से कराया जाय।

आख्या सादर सेवा में प्रेषित।



तहसीलदार सदर,
वाराणसी।



Uoswami

कार्यालय तहसीलदार राधर वाराणसी।

189

संख्या 0000/संघट्ट तहसील वाराणसी
 उ० प्र० प्रदूषण निपटण बोर्ड
 वसूली प्रमाण पत्र वापस करने सम्बंध में।

दिनांक - 30/05/2024

अधीकारी
 वाराणसी।

वसूली प्रमाण पत्र सुदा या किन्ही कारणवश वसूली प्रमाण पत्र वापस, कृपया वसूली प्रमाण पत्र वापस करने की कृपा करें।

क्र.	सी०आर० पु०नम्बर	दाकीदार वन नाम व भता	गुद का नाम	दंकागा पन्नाशि	वसूल पन्नाशि	जारीकीकारण लेन का कारण
	2	3	4	5	6	
1-	01 09/02/24	मि० हिमाशु अग्रवाल पति मै० सुखजी अलेसर-2 श्रीवा लक्ष्मी विमलेश्वर S.G. हाईवे राजपथ क्लब अहमदाबाद गुजरात	उ० प्र० प्रदूषण निपटण बोर्ड	17,12,500	—	अमीन की आख्या 15.30 के अन्तर्गत लुकापेदा इस जनुपद गैपता में लेन के कारण वसूल कारणवश निपा जाना संगत नही है। अतः जनपद वसूली का R.C. अधिन में अग्रसर रिपोर्ट सादा जमा
2-	02 09/02/24	मै० प्रवेज कम्मल निवा (अधिपा) लि० 214 अकेरा एकेम जंगल सौकर S.G. हाईवे गोधा अहमदाबाद गुजरात	-do-	17,12,500	—	-do-
3-	03 09/02/24	इकार भविस प्रगे जमसु किरान अधिपा लि० 9 लखान नगर गोसास अषक लि० 10 टिन्टसि वाणानी वीचन 2 अरा साइट क्लफ अगु, विवा केटल वाराणसी का उ० प्र० वाराणसी का उ० प्र०	-do-	17,12,500	—	-do-



30/05/24
 तहसीलदार सादा
 वाराणसी

Shrivastava

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO.(4)

(Affidavit on Behalf of Applicant.)

IN

Original Application No. 203 OF 2023

IN THE MATTER OF –

Tushar Goawami Applicant.

Versus

Union Of India & Ors. Respondent(s).

(True copy of communication dated 27.08.2025 issued by
Regional Officer, UPPCB.)



Tushar Goawami



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी
UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI



संदर्भ सं०/Ref.No. 592/1425/2025-2-6

दिनांक/Date: 21/8/25

सेवा में,

श्री सौरभ तिवारी,
रत्नाकर विहार (गणपति नगर) कालोनी,
सामने घाट, बी०एच०यू०, छिन्नपुर,
वाराणसी।

विषय:-समन्वित शिकायत निवारण प्रणाली (आई०जी०आर०एस०) संदर्भ संख्या-60000250194273 के माध्यम से प्रेषित शिकायत के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक अपने समन्वित शिकायत निवारण प्रणाली (आई०जी०आर०एस०) संदर्भ संख्या-60000250194273 जो मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं०-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश के अनुपालन में राज्य प्रदूषण नियंत्रण बोर्ड द्वारा मेसर्स लल्लू जी एण्ड सन्स एवं मेसर्स प्रवेग कम्यूनिकेशन इण्डिया लि० पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बंध में है, का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बंध में अवगत कराना है कि संदर्भित प्रकरण मा० एन०जी०टी० न्यायलय में विचाराधीन है।

उक्त शिकायती प्रकरण मा० एन०जी०टी० न्यायलय में आच्छादित है। अतः आपके शिकायती आई०जी०आर०एस० संदर्भ संख्या-60000250194273 को क्षेत्रीय कार्यालय स्तर से निक्षेपित किया जाता है।

भवदीय,

21/08/2025

क्षेत्रीय अधिकारी
%

पृ०सं० एवं दिनांक : उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, वाराणसी/चन्दौली को सादर सूचनार्थ।
2. मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. नोडल, आई०जी०आर०एस०, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

21/08/2025

क्षेत्रीय अधिकारी
%

क्षेत्रीय कार्यालय : आवात विकास ऑफिस कॉम्प्लेक्स, जवाहर नगर, गेत्पुर, वाराणसी-221010, दूरभाष : 0542-2275951
मुख्यालय: टी०सी०-12बी, विभूति खण्ड, गोगती नगर, लखनऊ-226010, दूरभाष : 0522-2720828, 2720681, 2720831. फ़ैक्स : 0522-2720764
ई-मेल : info@uppcb.in वेबसाइट : www.uppcb.com



Scanned with CamScanner

Scanned with OKEN Scanner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO.(5)

(Affidavit on Behalf of Applicant.)

IN

Original Application No. 203 OF 2023

IN THE MATTER OF –

Tushar Goawami Applicant.

Versus

Union Of India & Ors. Respondent(s).

(True copy of the report dated 10.09.2025, prepared by
Environmental Research and Innovation Centre , Varanasi.)



Tushar Goawami

THE TENT CITY, VARANASI-CHANDAULI

1. Introduction

The present study, based on **Airbus satellite imagery (Jun 2023)** and **Survey of India toposheets**, establishes that the Tent City of Varanasi is uniquely situated across the **administrative boundary of Varanasi and Chandauli districts**. The delineated coordinates clearly demonstrate that the Tent City lies partly within **Varanasi district** and partly within **Chandauli district**, with the **sandy floodplains of the river Ganga** forming its geographical base.

2. Location and Coordinates

The Tent City lies between the coordinates:

25°17'28.21"N, 83°0'46.51"E

25°18'7.01"N, 83°0'42.14"E

25°18'2.86"N, 83°0'56.54"E

25°17'40.67"N, 83°1'5.88"E

25°17'23.84"N, 83°1'6.67"E

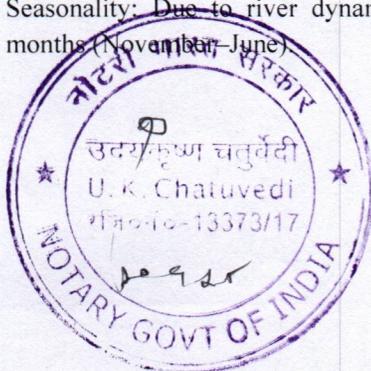
These points enclose the defined area of Tent City across the sandy riverine belt. The site is directly opposite the ghats of Varanasi and falls partly in Varanasi district and partly in Chandauli district.

3. Data Sources and Methodology

- Satellite Imagery: High-resolution Airbus satellite data (Jun 2023) was used to identify the sandbar formations, active water channels, and built-up temporary structures of Tent City
- Toposheet Reference: Survey of India toposheets at scale 1:50,000 were used for district boundary delineation
- Geospatial Analysis: Coordinates were plotted, and the boundary was digitized to highlight the Tent City area with respect to the Varanasi-Chandauli administrative boundary.

4. Results and Findings

- District Location: Tent City spreads across both Varanasi and Chandauli districts, divided approximately by the river channel and administrative boundary.
- Landform: The site consists of sandbars and riverine alluvium deposited by the Ganga. These provide a flat but temporary surface for seasonal settlements and seasonal crops.
- Seasonal Submergence: During the study period in August-September 2025, The **Tent City Location area is submerged** due to rising river water, or river streamflow
- Accessibility: The Tent City is accessible by boats from Varanasi ghats and by local routes from the Chandauli side.
- Seasonality: Due to river dynamics, the site remains usable primarily during non-monsoon months (November-June).



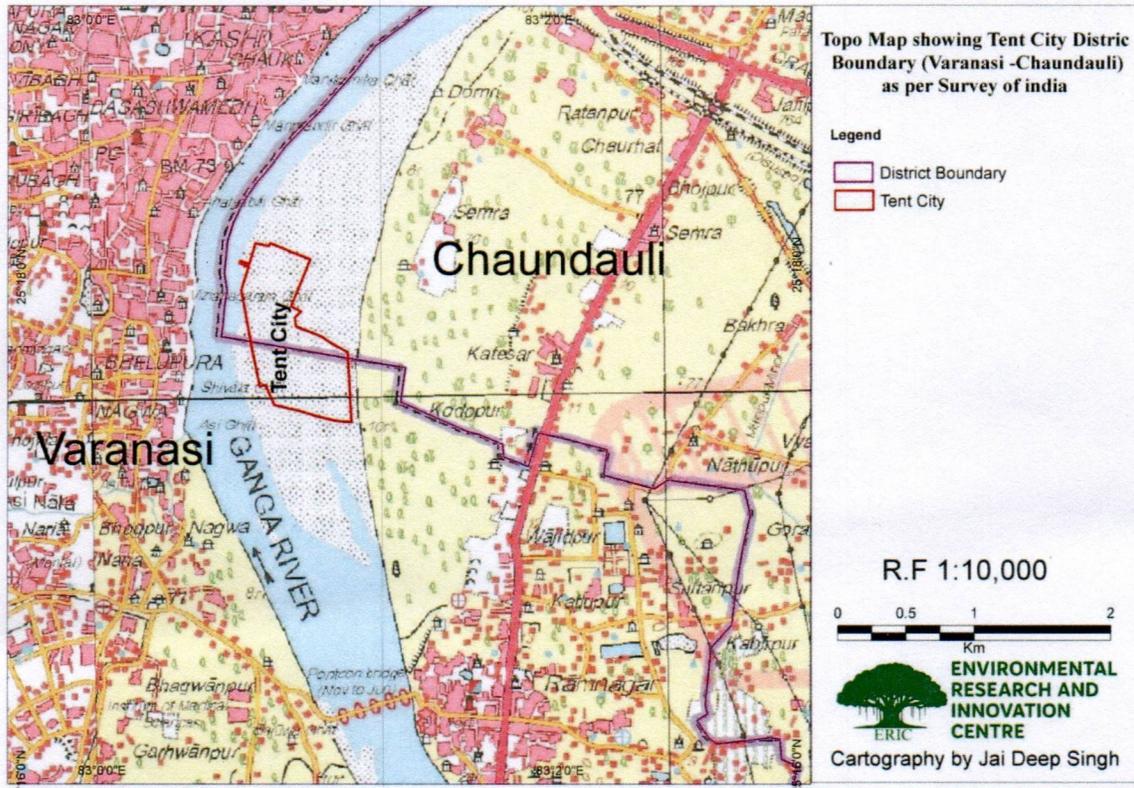
Handwritten signature in blue ink.

Environmental Research and Innovation Centre
Tendui Khanda, Rameshwar, Varanasi-221405
Mobile no.: +91 9415148304
Email: mappingenv@gmail.com



5. Maps and Satellite Imagery

Map 1: Tent City with District Boundary (SOI Reference)



Source: Survey of India Toposheet

Depicts Tent City across Varanasi–Chandauli boundary with sandbar location

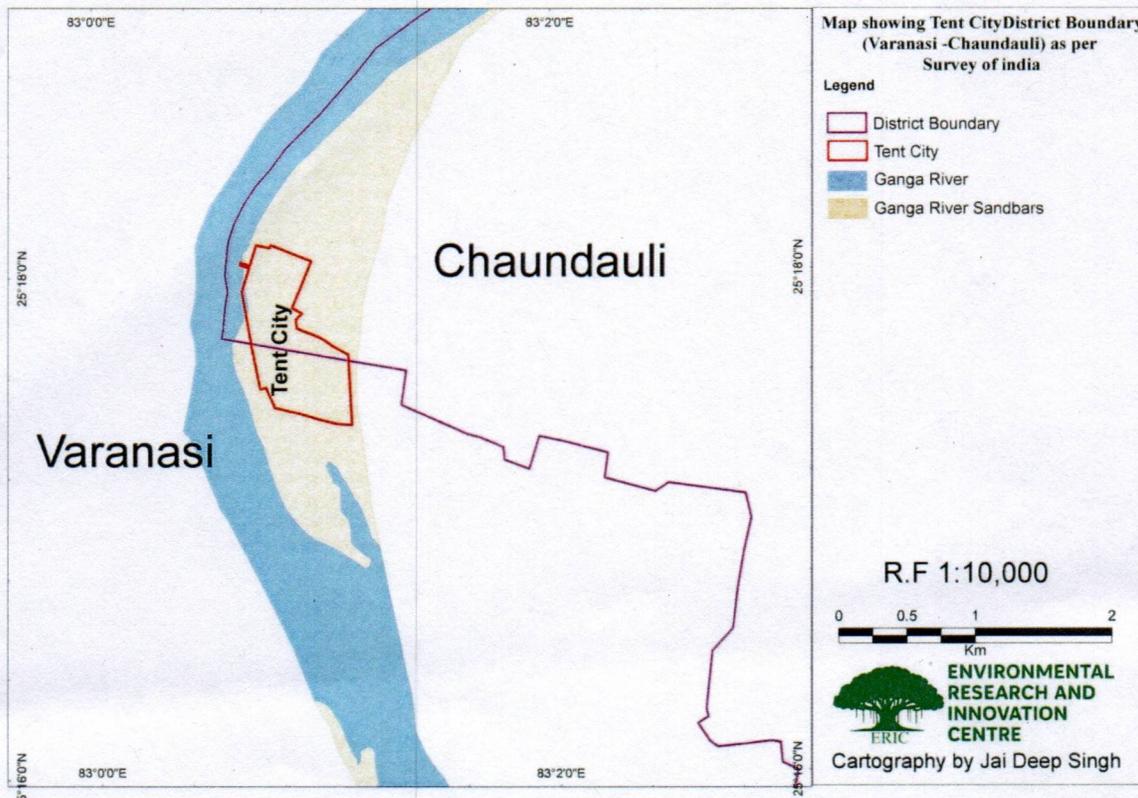


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Map2 Geo- Reference Map of Tent City with District Division



Source: Survey of India

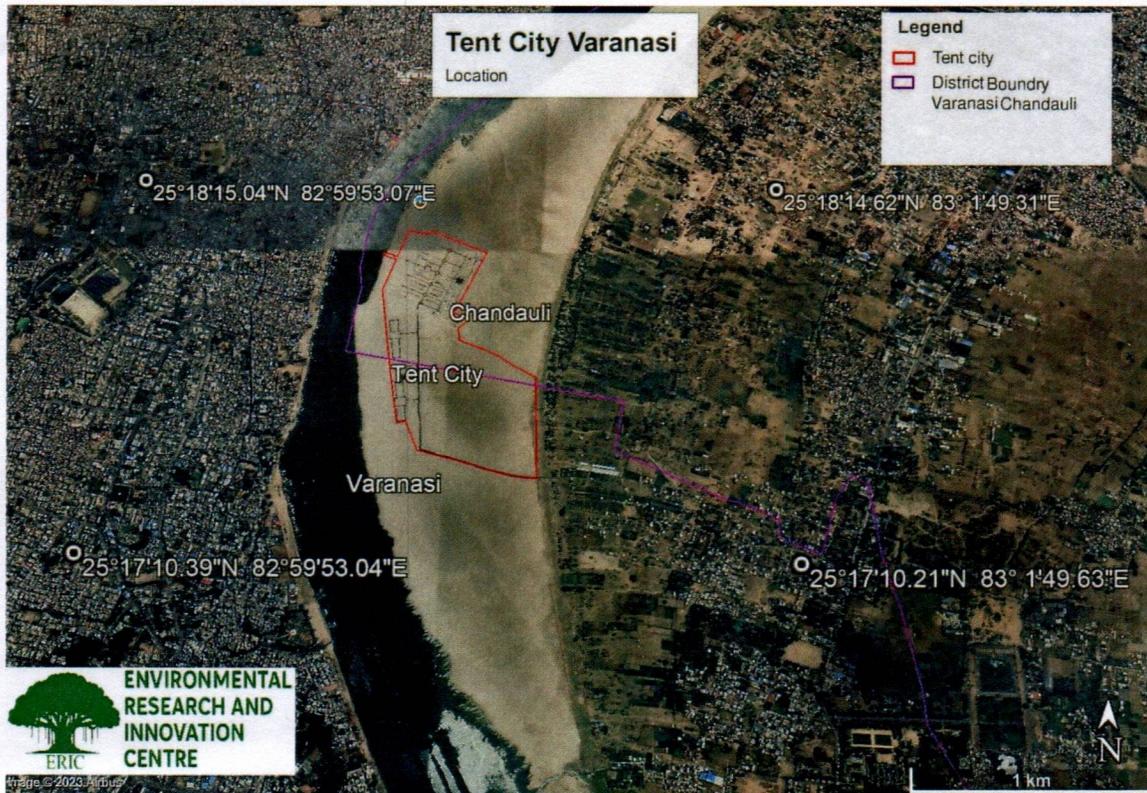


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Map3 Shows actual land use, Tent City layout, and floodplain condition



Satellite Imagery: Airbus (2023)

6. Conclusion

The present study, based on Airbus satellite imagery (June 2023) and Survey of India toposheets, demonstrates that the Tent City of Varanasi is uniquely situated across the administrative boundary of Varanasi and Chandauli districts. The delineated coordinates confirm that the Tent City lies partly within Varanasi district and partly within Chandauli district, with the Ganga’s sandy floodplains forming its foundation. During the study period in August–September 2025, The Tent City Location area is submerged due to rising river water, or river streamflow

For- Environmental Research and Innovation Centre

Jaideep Singh
Environmental Research
and Innovation Center
(ERIC)
Tendui Khanda, Rameshwar
Varanasi-221405



Soswami

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH , NEW DELHI

ANNEXURE NO.(6)

(Affidavit on Behalf of Applicant.)

IN

Original Application No. 203 OF 2023

IN THE MATTER OF –

Tushar Goawami

..... Applicant.

Versus

Union Of India & Ors.

..... Respondent(s).

(True copy of the Hon'ble Supreme Court order along with Press
Information Beauru, Press Note.)



Tushar Goawami

2000 SCC OnLine SC 119

In the Supreme Court of India

(BEFORE S.P. BHARUCHA, DORAISWAMY RAJU AND SHIVARAJ V PATIL, JJ.)

IA No. 2 in WP (C) No. 337/1995

[With Suo-Motu Cont. Pet (C) 326/1998 in WP (C) No. 337/1995]

Centre For Environmental Law, WWF-I ... Petitioner;

Versus

Union of India and Others ... Respondents.

IA No. 2 in WP (C) No. 337/1995, Cont. Pet (C) 326/1998 and WP (C) No. 337/1995

Decided on November 13, 2000

1. Four weeks for filing of affidavits by the States that have not already done so. List after five weeks.
2. Pending further orders, no dereservation of forests/sanctuaries/national parks shall be effected.

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Uoswami

Press Information Bureau
Government of India
Ministry of Environment, Forest and Climate Change.

05-September-2011 16:41 IST

Wildlife Sanctuary

No private land has been acquired for developing Karera Wildlife Sanctuary in Madhya Pradesh. The Karera Wildlife Sanctuary in Shivpuri District comprises both Government revenue land as well as private land and in view of the provisions of Wild Life (Protection) Act, 1972, as applicable to a Sanctuary, the villagers do face problems buying and selling land. The State Government has therefore, proposed to denotify the Sanctuary to resolve the problem of the villagers.

The proposal for denotification of any Sanctuary/National Park requires recommendation of the National Board for Wildlife as per the provisions of the Wild Life (Protection) Act, 1972 and thereafter, approval from Hon'ble Supreme Court also. The proposal for denotification of Karera Sanctuary has been recommended by the Standing Committee of the National Board for Wildlife. As informed by the State Government of Madhya Pradesh, the State Government has filed a petition before the Hon'ble Supreme Court for denotification of the sanctuary. No specific time limit for approval from Hon'ble Supreme Court can be indicated.

This information was given by the Minister of State for Environment and Forests (independent charge) Shrimati Jayanthi Natarajan in a written reply to a question by Shri Virendra Kumar, Shri Narendra Singh Tomar and Shri Shivraj Bhaiya in Lok Sabha today.

KP



Chaturvedi